

PRINCIPAL SADR AMINS, ETC., BENGAL

ACT NO. VIII. OF 1836

(Rep., by Act 12 of 1873)

[28th March, 1836.]

*Passed by the Right Hon'ble the Governor General of India in Council, on the 28th March 1836.*

I. It is hereby enacted, that from the 31st day of March, 1836, no person whatever shall by reason of place of birth, or by reason of descent, be incapable of being a Principal Sudder Ameen, Sudder Ameen, or Moonsiff, within the Territories subject to the Presidency of Fort William in Bengal.

II. And it is hereby enacted, that every British-born subject of the King, or descendant of such British-born subject, who shall be appointed a Principal Sudder Ameen, Sudder Ameen, or Moonsiff shall, in respect of all acts done by him as such Principal Sudder Ameen, Sudder Ameen or Moonsiff, be liable to the same proceeding, as well criminal as civil, and shall be amenable to the jurisdiction of the same tribunals as if he were not of British birth or descent.

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